

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 589/2025**

IN THE MATTER OF:

VARUN GULATI

...APPLICANT

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

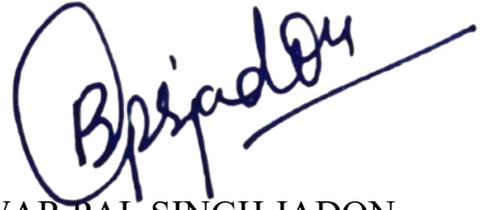
...RESPONDENTS

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THROUGH COUNSEL



**BHANWAR PAL SINGH JADON
COUNSEL FOR STATE OF U.P.**

Bhanwar09jadon09@gmail.com 9639286572

Date: 16.03.2026

Place: NOIDA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 589/2025**



IN THE MATTER OF:

VARUN GULATI

...APPLICANT

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

...RESPONDENTS

**RESPONSE ON BEHALF OF UTTAR PRADESH POLLUTION
CONTROL BOARD (UPPCB) IN COMPLIANCE OF THE ORDER
DATED 23.12.2025 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL**

I, Ankit Singh aged about 38 years S/o Sh. Ajit Singh, presently posted as Regional Officer, Ghaziabad do hereby solemnly affirm and state on oath as under:



16 MAR 2026

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response.
2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. **BACKGROUND OF THE MATTER**

3. That the Applicant in the present Original Application has alleged illegal sand mining activities are being undertaken by Respondent No. 9 – M/s Nirmal Sand and Infra Private Limited at Gata No. 1, Village Nauraspur, Tehsil Loni, District Ghaziabad, allegedly in violation of environmental norms, Environmental Clearance conditions, Sustainable Sand Mining Management Guidelines, 2016 and GRAP Stage-III restrictions.
4. That the Applicant has further alleged that heavy machinery such as excavators and scoopers have been deployed in violation of Environmental Clearance conditions; instream mining has been



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carried out in the active channel of River Yamuna; deep pits of about 15–20 feet have been excavated; natural flow of the river has been diverted; and GRAP-III restrictions imposed in NCR were violated.

5. That the allegations raised by the Applicant were considered by this Hon'ble Tribunal and a Joint Committee was constituted to examine the matter.

II. DIRECTIONS OF THE HON'BLE TRIBUNAL

6. That in compliance with the order dated 20.11.2025, a Joint Committee Report was submitted before this Hon'ble Tribunal on 19.12.2025 by the Regional Office of the Ministry of Environment, Forest and Climate Change, Lucknow.
7. That the matter was thereafter listed on 23.12.2025 wherein the Hon'ble Tribunal directed that concerned parties may file objections to the Joint Committee report and file their replies within four weeks.
8. That pursuant to the aforesaid directions, the present reply is being filed.



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III. GRANT OF ENVIRONMENTAL CLEARANCE

9. That the Project Proponent had obtained Prior Environmental Clearance from the State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh. That the said Environmental Clearance was granted vide letter dated 23.04.2025. That the said Environmental Clearance was granted for a period of six months only.

Copy of the Environmental Clearance dated 23.04.2025 is annexed herewith as **ANNEXURE R-1**.

IV. CONSENT TO OPERATE GRANTED BY UPPCB

10. That the Uttar Pradesh Pollution Control Board issued Consent to Operate to the Project Proponent vide order dated 01.05.2025. That the Consent to Operate was valid up to 31.07.2026 subject to compliance of environmental norms and conditions stipulated therein.

Copy of the Consent to Operate dated 01.05.2025 is annexed herewith as **ANNEXURE R-2**.

V. MINING PERMIT ISSUED BY DISTRICT MAGISTRATE

11. That the District Magistrate, Ghaziabad issued a mining permit on 05.05.2025 for extraction of ordinary sand from Yamuna river at gata no. 1, Village Nauraspur, Tehsil Loni, District Ghaziabad.



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- That the mining lease area is 1.81 hectares.
- That the permit allowed mining of 22,622 cubic meters of sand.
- That the validity of the mining permit was from 05.05.2025 to 04.02.2026 excluding the monsoon period from 01.07.2025 to 30.09.2025.

Copy of the mining permit dated 05.05.2025 is annexed herewith as **ANNEXURE R-3**.

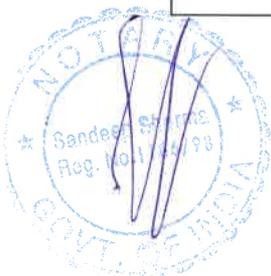
VI. IMPOSITION OF GRAP STAGE-III IN NCR

12. That due to deterioration of air quality in Delhi-NCR, GRAP Stage-III restrictions were imposed on 11.11.2025 by the Commission for Air Quality Management. That Stage-III restrictions mandate closure of all mining and associated activities in the NCR region. That the said restrictions remained in force from 11.11.2025 to 26.11.2025 and were subsequently revoked.

VII. DETAILS OF TRANSPORTATION OF MINED MATERIAL

13. That as per information available on the Mining Department Portal, transportation details are as follows:

S. No.	Period of Operation	No. of e-MM11	Quantity Transported
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			Issued	(m³)
1	05.05.2025 30.06.2025 (Pre-Monsoon)	–	742	10,166
2	01.10.2025 10.11.2025 (Post-Monsoon)	–	01	14
3	11.11.2025 20.11.2025 (GRAP-III)	–	177	2,200
4	21.11.2025 25.11.2025 (GRAP-III)	–	01	14
5	26.11.2025 11.12.2025 (After Revocation)	–	147	1,955

Total e-MM11: 1068

Total quantity transported: 14,349 m³

VIII. VIOLATION OF GRAP STAGE-III

14. That records indicate transportation of mined material during the GRAP-III restriction period. Accordingly, violation of GRAP restrictions is observed.

IX. SITE INSPECTION CONDUCTED BY UPPCB

15. That in compliance with the directions of this Hon'ble Tribunal, a site inspection of the mining lease area located at Gata No. 1, Village Nauraspur, Tehsil Loni, District Ghaziabad was carried out on 10.03.2026 by officials of the Uttar Pradesh Pollution Control Board.



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A Copy of the inspection report and photos have been annexed herewith as **ANNEXURE R-4**.

16. That the inspection was conducted in relation to the mining activities being undertaken by M/s Nirmal Sand and Infra Private Limited (Respondent No. 9).

17. That the observations made during inspection are as under:

- No mining activity was observed.
- No heavy machinery was found deployed.
- Mining permit had already expired on 04.02.2026.

18. That the Project Proponent informed that mining operations have been closed after expiry of the mining permit.

19. That a recommendation for imposition of Environmental Compensation has been forwarded to UPPCB Headquarters, Lucknow by the Regional Officer, UPPCB, Ghaziabad vide letter dt. 10.03.2026.



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A Copy of recommendation dated 13.03.2026 is annexed herewith as
ANNEXURE R-5.

20.Hence, the present response is being submitted for the kind perusal of
this Hon'ble Tribunal. It is prayed that the same be taken on record.



DEPONENT

VERIFICATION

Verified at Ghaziabad on this 16 day of March, 2026, that the
contents of the above affidavit from paragraphs 1 to 20 are
believed to be true and correct to the best of my knowledge and
belief. No part of it is false and nothing material has been
concealed therefrom.



DEPONENT



ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

16 MAR 2026



सत्यमेव जयते

File No.: 9486
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA),
UTTAR PRADESH)



Dated 23/04/2025

To,

Shri Jasbir Singh
M/s nirmal sand and infra private limited
S/o Joginder Singh, X-204/1, Gali No. 11, Behind Samudai Bhawan, Brahmampuri, North East, Delhi -
110053, NORTH EAST, DELHI, 110053
infosandnirmal123@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding Ordinary Sand Mining Project on Yamuna river at Gata No. 1, Area-1.81 ha in Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area 1.81 ha).

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/513867/2024 dated 09/12/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107UP5980884N
(ii) File No.	9486
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Nauraspur Ordinary Sand mining project on Riverbed of Yamuna River located at Gata No. 01, Village- Nauraspur, Tehsil- Loni, District: Ghaziabad, State- Uttar Pradesh Area - 1.81 ha
(ix) Location of Project (District, State)	GHAZIABAD, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A and B) were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 29-1-2025 . The minutes of the meeting and all the Application and documents submitted [(viz. Form-1 Part A, Part B, Part C EIA, EMP)] are available

on PARIVESH portal which can be accessed by scanning the QR Code above.

5. The brief about configuration of plant/equipment, products and by products and salient features of the project along with environment settings, as submitted by the Project proponent in Form-1 (Part A, B and C)/EIA & EMP Reports/presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 29-1-2025 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of EC under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of specific and general conditions as detailed in Annexure (1).

7. The SEIAA in its meeting held on 05-4-2024 has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the SEAC hereby decided to grant EC for instant proposal of Shri Jasbir Singh under the provisions of EIA Notification, 2006 and as amended thereof subject to stipulation of specific as detailed in Annexure (1).

8. The SEIAA, U.P. reserves the right to stipulate additional conditions, if found necessary.

9. The EC to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. General Instructions:-

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

d) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

e) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

f) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

11. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Attributes

S. No	EC Conditions
1.1	<p>1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.</p> <p>2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.</p> <p>3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.</p>

S. No	EC Conditions
	<p>4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.</p> <p>5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.</p> <p>6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.</p> <p>7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p> <p>8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.</p> <p>9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.</p> <p>10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field</p> <p>11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.</p> <p>12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.</p> <p>13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area</p> <p>14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.</p> <p>15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.</p> <p>16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.</p> <p>17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.</p> <p>18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.</p> <p>19. Environment management in according to environmental status and impact of the project.</p> <p>20. During the school opening and closing time transportation of minerals will be restricted.</p> <p>21. Pakkamotorable haul road to be maintained by the project proponent.</p> <p>22. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.</p> <p>23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.</p> <p>24. Provision for two toilets and hand pumps should be made at mining site.</p> <p>25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</p> <p>26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per</p>

S.No	EC Conditions
	<p>law shall be initiated against the authority issuing the cluster certificate.</p> <p>27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.</p> <p>28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.</p> <p>29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.</p> <p>30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.</p>
1.2	<ol style="list-style-type: none"> 1. Validity period of this EC is 6 months as the Lol has been issued for a period of 6 months and co-terminus with the validity of current mine plan or current lease period whichever is earlier after this period the EC will become null and void. 2. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with. 3. A certificate from Forest Department (not below the rank of ACF) shall be obtained, no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work. 4. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the project does not lies with-in any Protected area, National park, sanctuary and ESZ. 5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted. 6. Stream will not be diverted to form inactive channel for mining. 7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 km from the boundary of the lease area and will make provision for maintenance for 5 years. 8. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024. 9. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 10. The project proponent shall ensure that water bodies do not get polluted due to mining activity. 11. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation. 12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.

S.No	EC Conditions
	<p>13. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.</p> <p>14. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.</p> <p>15. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>16. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p> <p>17. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.</p>

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S.No	EC Conditions
1.1	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.2	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.3	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).
1.4	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
1.5	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.6	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.7	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."

S. No	EC Conditions
1.8	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.9	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
1.10	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
1.11	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.12	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
1.13	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.14	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.

2.

S. No	EC Conditions
2.1	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
2.2	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Grain Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

3. Air Quality Monitoring And Preservation

S. No	EC Conditions
3.1	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
3.2	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
3.3	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
3.4	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3.5	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
3.6	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
3.7	The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to S02 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each).covering upwind and downwind directions.
3.8	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.
3.9	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986. 9) The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for

S. No	EC Conditions
	common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each). covering upwind and downwind directions.
3.10	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.

4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4.2	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
4.3	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
4.4	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.5	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4.6	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
4.7	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior

S.No	EC Conditions
	approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.8	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
4.9	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project-site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
4.10	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
4.11	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
4.12	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.
4.13	Adhere to Zero Liquid Discharge
4.14	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.15	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
4.16	The project proponent shall practice rainwater harvesting to maximum possible extent.

5. Noise And Vibration Monitoring And Prevention

S.No	EC Conditions
5.1	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work

S. No	EC Conditions
	environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
5.2	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
5.3	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

6. Noise Monitoring And Prevention

S. No	EC Conditions
6.1	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
6.2	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

7. Energy Conservation Measures

S. No	EC Conditions
7.1	Provide LED lights in their offices and residential areas.
7.2	Provide solar power generation on roof tops of buildings. for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;

8. Mining Plan

S. No	EC Conditions
8.1	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
8.2	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine

S. No	EC Conditions
	lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

9. Land Reclamation

S. No	EC Conditions
9.1	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
9.2	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run-off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
9.3	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
9.4	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

10. Waste Management

S. No	EC Conditions
10.1	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)
10.2	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.

11. Transportation

S. No	EC Conditions
11.1	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
11.2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

12. Green Belt And Emp

S. No	EC Conditions
12.1	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
12.2	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

13. Public Hearing And Human Health Issues

S. No	EC Conditions
13.1	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13.2	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
13.3	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of

S. No	EC Conditions
	Factory Act.
13.4	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
13.5	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

14. Green Belt

S. No	EC Conditions
14.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

15. Corporate Environment Responsibility

S. No	EC Conditions
15.1	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
15.2	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
15.3	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest I wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
15.4	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.
15.5	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking

S.No	EC Conditions
	the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
15.6	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

16. Miscellaneous

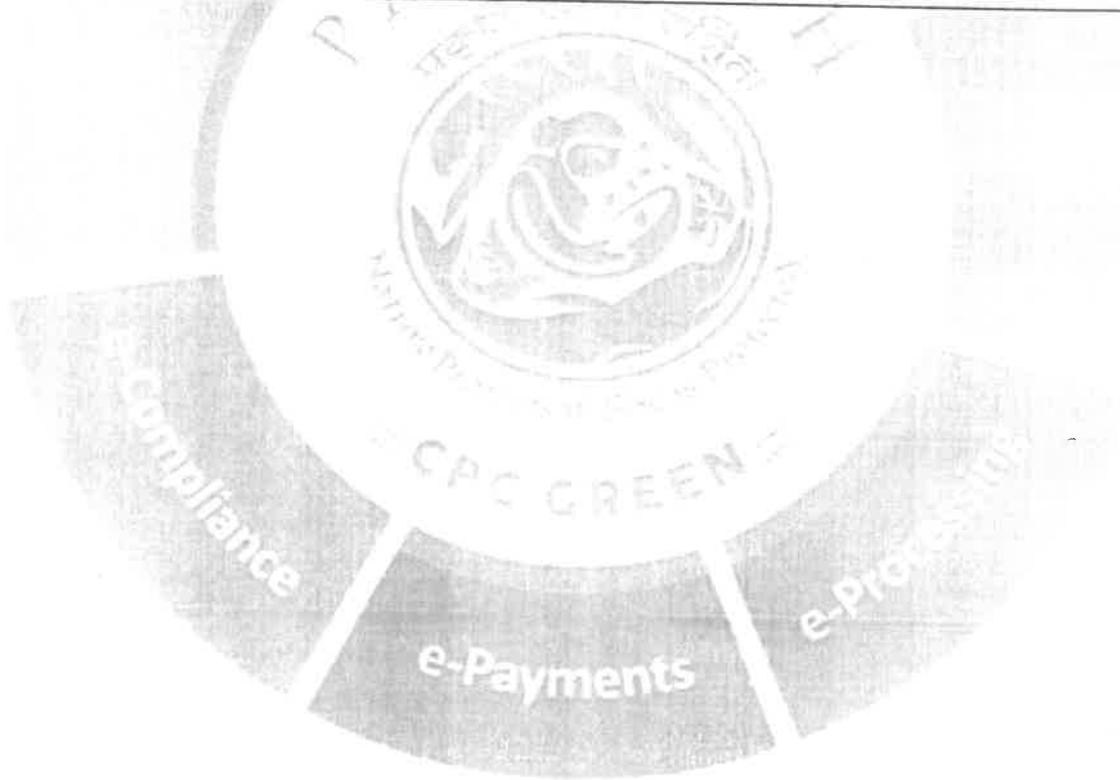
S.No	EC Conditions
16.1	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
16.2	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
16.3	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
16.4	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
16.5	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
16.6	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
16.7	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.
16.8	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
16.9	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to

S. No	EC Conditions
	the Expert Appraisal Committee.
16.10	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
16.11	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
16.12	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
16.13	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
16.14	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
16.15	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
16.16	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
16.17	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
16.18	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
16.19	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
16.20	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
16.21	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the

S. No	EC Conditions
	Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
16.22	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

17. Corporate Environment Responsibility (Cer)

S. No	EC Conditions
17.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.



Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd to SEAC on 08-05-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Ordinary Sand Mining Project on Yamuna river at Gata No. 1, Area-1.81 ha in Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area 1.81 ha).

2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/513867/2024		
2.	File No. allotted by SEIAA, UP	9486		
3.	Name of Proponent	M/S Nirmal Sand & Infra Pvt Ltd., Prop. Shri Jasbir Singh		
4.	Full correspondence address of proponent and mobile No.	R/o 204/1, Gali No. 11, Behind Samudai Bhawan, Brahampuri North East- Delhi – 110053.		
		Mobile No-		
		Email-		
5.	Name of Project	Nauraspur Ordinary Sand Mining Project on Yamuna		
6.	Project location (Plot/Khasra/Gata No.)	Gata No. 1		
7.	Name of Village	Nauraspur		
8.	Tehsil	Loni		
9.	District	Ghaziabad		
10.	Name of Minor Mineral	Ordinary Sand		
11.	Sanctioned Lease Area (in Ha.)	1.81 ha		
12.	Max & Min mRL within lease area	Max- 110 m to 112 m		
13.	Pillar Coordinates (Verified by DMO)	S. No.	Latitude	Longitude
		A	28°49'35.00"N	77°13'29.82"E
		B	28°49'29.02"N	77°13'29.47"E
		C	28°49'21.50"N	77°13'22.48"E
		D	28°49'21.82"N	77°13'21.81"E
		E	28°49'30.22"N	77°13'27.75"E
		28°49'34.87"N	77°13'27.76"E	
14.	Total Geological Reserves	35,199 Cum		
15.	Total Mineable Reserves in LOI	22,622 cum in 6 months		
16.	Total Proposed Production	22,622 cum in 6 months		
17.	Sanctioned Period of Mine lease	5 years		
18.	No. of workers	50		
19.	Type of Land	Government waste land		
20.	Ultimate Depth of Mining	2.2		
21.	Nearest metalled road from site	1.0 km		
22.	Water Requirement	PURPOSE		REQUIREMENT (KLD)
		Drinking		0.50
		Suppression of dust		6.00
		Plantation		3.60

		Others (if any)	0.50
		Total	10.60
23.	Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt. Ltd. Certificate no. NABET/EIA/23-26/RA 0317, Validity- 9-09-2026	
24.	Any litigation pending against the project or land in any court	No	
25.	Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified Ref. No. 186/Khanan/Ghaji/2024-25, Dated 3.06.2024	
26.	Details of Lease Area in approved DSR	Yes, given in the DSR at Page No.11, sl. No. 3	
27.	Proposed EMP cost	Total project cost- 87,63,978/-/- Recurring Cost- 6,55,000/-	
28.	Length and breadth of Haul Road	Length: 500 m, width: 6 m	
29.	No. of Trees to be Planted	1800 plants	

3. Action Plan as per Ministry's O.M. dated 30/09/2020:

Sl. No.	Activity	Capital Cost (in Rs.)	Quantity
1.	Installation of Solar Street Lights in Gram Panchayat Area village- Nauraspur , Ghaziabad	1,75,000	3
Total		1,75,000	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to -

- Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
- Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
- Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
- District Magistrate, Ghaziabad.
- Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
- Copy for Guard File.

(Ajay Kumar Sharma)
Signature Not Verified

Digitally Signed by: Mr Ajay Kumar
Sharma
Member Secretary, SEIAA

Date: 23/04/2025



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 31517861

238653/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025

Date: 01/05/2025

To,

M/s

MS Nirmal Sand and Infra Pvt Ltd

Gata No. 01, Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P.,GHAZIABAD,201102

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS Nirmal Sand and Infra Pvt Ltd** located at **Gata No. 01, Village-Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P.,GHAZIABAD,201102.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS Nirmal Sand and Infra Pvt Ltd granted for the period from **01/05/2025 to 31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand Mining 22,622 Cum/6month.		Metric Tonnes/Day
2	Mining Area 1.81 ha		Metric Tonnes/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.6 KLD	Septic Tank	Septic tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 7.5 KVA	As per CAQM approved fuel	1	Particulate Matter	As per CAQM/CPCB Norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CAQM/CPCB Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for Sand Mining 22,622 Cum/6month, Mining Area 1.81 ha at Gata No. 01, Village-Nauraspur, Tehsil- Loni, District Ghaziabad.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification no. EC24C0107UP5980884N

- dated 23.04.2025 and submit its compliance report to UPPCB.
- 3.The proponent shall submitted compliance report of condition imposed in EC within every six month.
 - 4.The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
 - 5.The proponent shall establish Water sprinkling arrangement for dust suppression.
 - 6.The proponent shall establish Effluent treatment system to treat the waste water from the mine.
 - 7.The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
 - 8.If the lease agreement/Mines Plan expires, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Mine Plan whichever is earlier and this CTO will become null and void.
 - 9.Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
 - 10.Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
 - 11.Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
 - 12.The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
 - 13.Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand mining.
 - 14.Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
 - 15.All trucks, tractors used in transportation of Sand Mining shall be covered by canvas sheet to prevent dust emission.
 - 16.Water will be sprayed after loading activity (if Sand Mining) collected could be dry condition)
 - 17.The dust suppression measures like water spraying will be done on the haul roads and working areas.
 - 18.Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
 - 19.Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
 - 20.Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB, CAQM and District Administration for protection and safe guard of environment from time to time.
 - 21.The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
 - 22.Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
 - 23.Industry shall comply with the relevant provisions of Environmental Laws.
 - 24.If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**Ankit
Singh**

Digitally signed
by Ankit Singh
Date: 2025.05.01
14:37:30 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB,LUCKNOW



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को माझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की महायता से ममाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

कार्यालय जिलाधिकारी, गाजियाबाद।

(खनन अनुभाग)

पत्रांक : 436 / ख0अनु0-गाजि0/बालू खनन/2024-25

दिनांक : 05/05/2025

खनन अनुज्ञा पत्र

नदी तल में उपलब्ध उपखनिज बालू/मोरम के क्षेत्रों को शासनादेश संख्या-781/86-2020-14(सा0)/2020 दिनांक-23.05.2020 में दिये गये निर्देशानुसार उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-23(2)(क) के अन्तर्गत 06 माह (अधिकतम 06 माह) की अल्प अवधि के लिये खनन अनुज्ञा पत्र पर स्वीकृत किये जाने हेतु विज्ञप्ति संख्या-684/ख0अनु0-गाजि0/बालू-ई-निविदा/2022 दिनांक 26.04.2022 द्वारा ई-निविदा आमंत्रित की गयी थी। ई-निविदा में उपखनिज बालू/मोरम के रिक्त खनन क्षेत्र तहसील-लोनी स्थित ग्राम-नौरसपुर के गाटा संख्या-1 रकबा-1.81 है0 हेतु प्राप्त सर्वोच्च दर के अनुसार निविदादाता मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0 प्रो0 श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह निवासी-एक्स-204/1, गली नं0-11, समुदाय भवन के पीछे, ब्रहमपुरी, दिल्ली-110053 द्वारा देय धनराशि का अग्रिम भुगतान कर दिया गया है।

शासनादेश दिनांक 23.05.2020 के बिन्दु संख्या-18 में दिये गये प्राविधान के क्रम में मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0 प्रो0 श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह निवासी-एक्स-204/1, गली नं0-11, समुदाय भवन के पीछे, ब्रहमपुरी, दिल्ली-110053 के पक्ष में विषयगत बालू खनन पट्टा क्षेत्र के लिये SEIAA के पत्र संख्या- EC24C0107UP5980884N दिनांक 23.04.2025 द्वारा अवधि 06 माह व उपखनिज बालू मात्रा 22622 घनमीटर हेतु पर्यावरण स्वच्छता प्रमाण पत्र निर्गत किया गया है।

अतः एतद्वारा जिलाधिकारी महोदय के अनुमोदन उपरान्त मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0 प्रो0 श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह निवासी- एक्स-204/1, गली नं0-11, समुदाय भवन के पीछे, ब्रहमपुरी, दिल्ली-110053 को निम्न विवरण एवं शर्तों के अनुसार खनन/परिवहन हेतु खनन अनुज्ञा दी जाती है:-

खनन अनुज्ञा का विवरण

क्षेत्र का विवरण तहसील/ग्राम/गाटा सं0/खण्ड सं0	क्षेत्रफल (एकड़ में)	उपखनिज का नाम	उपखनिज की मात्रा	अनुज्ञा पत्र की अवधि (06 माह)	
				कब से	कब तक
तहसील- लोनी ग्राम- नौरसपुर गाटा सं0- 1	1.81 है0	बालू/मोरम	22622 घनमीटर	05/05/25	04/02/2026
				मानसून सत्र 01 जुलाई से 30 सितम्बर को छोड़कर	

स्थान :

दिनांक :

(दीपक शीणा)
जिलाधिकारी,
गाजियाबाद।

शर्तों:-

1. अनुज्ञा पत्र में विनिर्दिष्ट अवधि की समाप्ति दिनांक तक, या ऐसे दिनांक तक जब तक खनिज की अनुज्ञात मात्रा हटा न ली जाये, इनमें से जो भी पहले हो, के लिये अनुज्ञा पत्र वैध रहेगा।

(2)

2. खनन कार्य अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्रों में दी गयी शर्तों के अधीन सम्पादित की जायेगी तथा अनुज्ञा पत्र की अवधि के दौरान पर्यावरण स्वच्छता प्रमाण पत्र की समय सीमा समाप्त होने की स्थिति में पुनः पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करना होगा। ऐसा नहीं करने की स्थिति में यह अनुज्ञा पत्र स्वतः निरस्त माना जायेगा।
3. अनुज्ञा पत्र धारक राज्य सरकार को किसी तीसरे पक्ष के दावे की क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे को उसके उत्पन्न होते ही स्वयं निश्चित करेगा।
4. अनुज्ञा पत्र धारक ऐसी रीति से खनिज निकालेगा, जिससे सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक भू-स्थल या सार्वजनिक सम्पत्ति पर कोई बाधा न पड़े या उसे क्षति न पहुंचे।
5. अनुज्ञा पत्र धारक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रति नियुक्ति प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
6. मा0 सर्वोच्च न्यायालय, मा0 उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण द्वारा समय-समय पर दिये गये आदेश, उ0प्र0 उपखनिज (परिहार) नियमावली-2021 तथा समय-समय पर निर्गत समस्त संगत शासनादेशों/निर्देशों का अनुपालन सुनिश्चित करना होगा।
7. अनुज्ञा पत्र धारक अलीपुर तटबन्ध से 600 मीटर से अधिक दूरी पर ही खनन कार्य करेंगे।
8. अन्य नियम एवं शर्तें:-जो क्षेत्र की भौगोलिक स्थिति के कारण जिलाधिकारी द्वारा आवश्यक समझी जायें।

अन्य शर्तें:-

1. अनुज्ञाधारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर तथा खनन क्षेत्र में निगरानी के लिये स्वयं के व्यय पर 380 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। अनुज्ञाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई0-एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। अनुज्ञाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनांक तक सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राविधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
2. अनुज्ञाधारक 03 मीटर की गहरायी अथवा जल स्तर में से जो कम हो, से अधिक गहरायी में खनन संक्रियायें नहीं करेगा।
3. अनुज्ञाधारक द्वारा सुरक्षा मानकों के अनुसार खनन संक्रिया किया जायेगा।
4. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
5. नदी की जलधारा से सेक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
6. स्वीकृत क्षेत्र के अन्दर जहां परिवहन प्रपत्र निर्गत किया जायेगा, वहां पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।

(3)

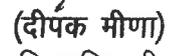
7. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी अनुज्ञाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन अनुज्ञाधारक द्वारा किया जायेगा।
8. अनुज्ञाधारक को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।
9. अनुज्ञाधारक को उ०प्र० उपखनिज (परिहार) नियमावली-2021 यथासंशोधित एवं सुसंगत शासनादेशों एवं मा० न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
10. अनुज्ञाधारक स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा, साथ ही मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन करेगा।
11. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना अनुज्ञाधारक तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग उ०प्र० के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
12. अनुज्ञा पत्र धारक भारत सरकार द्वारा निर्धारित सन्नियमों के अनुसार अपने अनुमोदित पट्टा क्षेत्र में खनिजों की लोडिंग का दायित्व ग्रहण करने हेतु बाध्य होगा।
13. खनन अनुज्ञाधारक द्वारा खनन कार्य को बन्द करने के बाद, खनन क्षेत्र और किसी भी अन्य क्षेत्र, जो कि खनन क्रिया कलाप से अस्त-व्यस्त हो गये हैं, उन क्षेत्रों में घासरोपण (Regrassing) किया जायेगा तथा भूमि को पुनः ऐसी स्थिति में किया जायेगा, जो पेड़ पौधे व जीव जन्तु आदि के पनपने के लिये उपयुक्त हों।


 (दीपक मीणा)
 जिलाधिकारी,
 गाजियाबाद।

पत्रांक व तददिनांक:-

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
3. जिलाधिकारी, गाजियाबाद।
4. उपजिलाधिकारी/क्षेत्राधिकारी पुलिस, लोनी।
5. मै० निर्मल सैण्ड एण्ड इन्फ्रा प्रा०लि० प्रो० श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह निवासी-
एक्स-204/1, गली नं०-11, समुदाय भवन के पीछे, ब्रहमपुरी, दिल्ली-110053।


 (दीपक मीणा)
 जिलाधिकारी,
 गाजियाबाद।

Reply on behalf of Uttar Pradesh Pollution Control Board in compliance of the order dated 23-12-2025 passed by Hon'ble National Green Tribunal New Delhi. in O.A. No.589/2025 (I.A. No.733/2025, I.A. No.734/2025) in the matter of Varun Gulati Vs. Central Pollution Control Board & Ors.

Background:

In compliance of the order dated 20-11-2025 of Hon'ble National Green Tribunal New Delhi passed in O.A. No.589/2025 Varun Gulati Vs. Central Pollution Control Board & Ors., a Joint Committee Report was filed on 19-12-2025 by MOEF&CC Regional Officer Lucknow. The present matter was last listed on 23-12-2025 for hearing before Hon'ble NGT, relevant para of the said order is as follows:-

“5. It will be open to all the concerned parties to file objection to the report of the Joint Committee within four weeks.

6. Let the reply be also filed by the concerned parties within the same period.

14. List on 17.03.2026.

Compliance:

Pursuant to aforesaid directions of the Hon'ble NGT, site inspection of mining activity at Gata no.1, Village Nauraspur, Tehsil Loni, District Ghaziabad by M/s Nirmal Sand and Infra Private Limited (herein after referred as Respondent no.9)

was carried out on 10-03-2026. Observation based on inspection and available records with Mining Department are as follows:-

1. Respondent No.9 has been granted Prior Environment Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA) Uttar Pradesh vide letter dated 23-04-2025 which was valid for 06 month only. Copy of the EC dated 23-04-2025 is annexed as **Annexure-I**.
2. UPPCB had issued consent to operate (CTO) on dated 01-05-2025 to the Respondent No.9 which was also valid up to 31.07.2026. Copy of CTO dated 01-05-2025 is annexed as **Annexure-II**.
3. Mining permit was issued by District Magistrate Ghaziabad on 05-05-2025 for ordinary sand mining of 22,6,22 M³ on Yamuna River at Gata No.1 in Village Nauraspur, Tehsil Loni, District Ghaziabad (lease area 1.81ha) for the period of 06 month form 05-05-2025 to 04-02-2026 excluding monsoon period for 01-07-2025 to 30-09-2025. Copy of mining permit is annexed as **Annexure-III**.
4. It is pertinent to mention that in view of deteriorating the air quality in Delhi-NCR areas, GRAP Stage-III was imposed on 11-11-2025 by CAQM. Stage-III of GRAP provides to close down all mining and associated activity in the entire NCR. The Commission had invoked actions under GRAP Stage-III on 11-11-2025 which was revoked on 26-11-2025.

5. as per information of the mining department portal, the details of transportation at site is given below:-

S.No.	Period of Operation	No. of e-mm11 Issued	Quantity Transported (M ³)
1.	05-05-2025 to 30-06-2025 (Pre Mansoon Period)	742	10166
2.	01-10-2025 to 10-11-2025 (Post Mansoon Period)	01	14
3.	11-11-2025 to 20-11-2025 (GRAP-III Period)	177	2200
4.	21-11-2025 to 25-11-2025 (GRAP-III Period)	1	14
5.	26-11-2025 to 11-12-2025 (GRAP-III Revoked)	147	1955
	Total	1068	14349

6. As per e-mm11 of Mining Department, violation of Stage-III of GRAP had been done by the Respondent no. 09 and considering the violation recommendation has been sent to UPPCB, Lucknow on dated 13-03-2026 for imposition of environmental compensation against the Project proponent. Copy of the same is annexed as **Annexure-IV**.

7. Further, Site Inspection of sand mining area of village Nauraspur was carried out on 10-03-2025. During the visit mining activity was not observed on site and no machines were found deployed in the mining lease area as the mining permit is expired. Project proponent informed that mining activity is completely closed after expiry of mining permit. Photographs of site is given below.

The above report is submitted for kind perusal and necessary action.



(S.P. Singh)
AEE



(Vipul Kumar)
AEE



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.up.gov.in, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2253 / N.G.P.-263 / 2025

दिनांक 13/12/2025

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-1),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: M/s Nirmal sand and infra Private Limited Gata No.-1 Village: Nauraspur, Tehsil Loni & District: Ghaziabad, State: Uttar Pradesh के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने कष्ट करें। मा० एन०जी०टी० में योजित O.A. No.589/2025 Varun Gulati Vs. Central Pollution Control Board & Ors., में पारित आदेश दिनांक 20.11.2025 के अनुपालन में गठित संयुक्त समिति की जांच आख्या दिनांक 19.12.2025 को क्षेत्रीय कार्यालय MOEF&CC लखनऊ द्वारा दाखिल की गई थी। विस्तृत आख्या संलग्न है।

आख्यानुसार प्रश्नगत परियोजना के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु की गयी उपरोक्त गणना के सम्बन्ध में विधिक अभिमत प्राप्त किये जाने एवं पुनर्मूल्यांकन बोर्ड मुख्यालय स्तर पर किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है।

संलग्नक: उपरोक्तानुसार।

भवदीय


(अंकित सिंह)
क्षेत्रीय अधिकारी
UPPCB

M/s Nirmal sand and infra Private Limited Gata No.-1 Village: Nauraspur, Tehsil Loni & District: Ghaziabad, State: Uttar Pradesh के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में आख्या।

मा० एन०जी०टी० में योजित O.A. No.589/2025 Varun Gulati Vs. Central Pollution Control Board & Ors., में पारित आदेश दिनांक 20.11.2025 के अनुपालन में गठित संयुक्त समिति की जांच आख्या दिनांक 19.12.2025 को क्षेत्रीय कार्यालय MOEF&CC लखनऊ द्वारा दाखिल की गई थी। तत्कम में मा०एनजीटी द्वारा दिनांक 23.12.2025 को प्रश्नगत प्रकरण में पारित आदेश मुख्य अंश निम्नवत है:-

“5. It will be open to all the concerned parties to file objection to the report of the Joint Committee within four weeks.

6. Let the reply be also filed by the concerned parties within the same period.

14. List on 17.03.2026.”

उक्त के संबंध में प्रश्नगत प्रकरण पर आख्या निम्नवत है।

- अवगत कराना है कि Commission for Air Quality Management के द्वारा दिल्ली एनसीआर क्षेत्रों में वायु गुणता खराब होने के दृष्टिगत दिनांक 11.11.2025 को ग्रेप स्टेज-3 को लागू किया गया था, जिसे दिनांक 26.11.2025 को हटाया गया। उक्त अवधि में एनसीआर क्षेत्र में सभी mining and associated activities को बंद रखने के आदेश दिये गये थे।
- खनन विभाग के पोर्टल (e-mm11) एवं उपलब्ध सूचनाओं के अनुसार स्थल पर किये गये परिवहन का विवरण निम्नवत है:-

S.No.	Period of Operation	No. of e-mm11 Issued	Quantity Transported (M ³)
1.	05-05-2025 to 30-06-2025 (Pre Mansoon Period)	742	10166
2.	01-10-2025 to 10-11-2025 (Post Mansoon Period)	01	14
3.	11-11-2025 to 20-11-2025 (GRAP-III Period)	177	2200
4.	21-11-2025 to 25-11-2025 (GRAP-III Period)	1	14
5.	26-11-2025 to 11-12-2025 (GRAP-III Revoked)	147	1955
	Total	1068	14349

3. खनन विभाग की सूचनाओं से स्पष्ट है कि प्रोजेक्ट प्रोपोनेन्ट द्वारा गेप स्टेज-3 का उल्लंघन किया गया तथा कुल 2214 घन मीटर बालू का परिवहन किया गया है। अतः उक्त उल्लंघन के दृष्टिगत केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मैथोलोजी के अनुसार पर्यावरण क्षतिपूर्ति की गणना निम्नवत है।

As per approach 2, following formula, as mentioned by CPCB in the report, is taken for calculation:-

$$(PV) = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

Where:-

FV = Present Value

D = Market Value of illegally Mined Material

RT = Risk Factor

r = Discount

t = No. of years

Calculation of Market Value of illegally Mined Material (D) = As per the information of Mines Officer, Ghaziabad in District Ghaziabad, the bid value of mined material is Rs 233/- per M³ and total illegal transportation carried out by the sold unit is 2214 M³

Hence, D = 233 x 2214 = Rs - 5,15,862/-

In the present scenario, severity as taken as severed hence, RF (Risk Factor) is considered to be 1.

Hence, Annual Value of Foregone Ecological Values D x RF = 5,15,862/-

It is assumed that the Benefits would occur only in the first year (in which illegal mining took place), while the ecological costs would continue to be felt over a period of time. NPV may be calculated for a period of 5 years.

Calculation of Discount r = Taking severity as severe, the discount rate as per CPCB is to be taken as 5%. Hence, r = 5%

- **Present Value of Foregone Ecological Values (@ 5% discount rate and over 5 Years)**

$$(PV) = \sum \frac{(515862)}{(1+0.05)^1} + \frac{(515862)}{(1+0.05)^2} + \frac{(515862)}{(1+0.05)^3} + \frac{(515862)}{(1+0.05)^4} + \frac{(515862)}{(1+0.05)^5}$$

$$PV \text{ (in Rs.)} = 4,91,297.14 + 4,68,114.33 + 4,45,630.61 + 4,25,577.77 + 4,04,597.64$$

$$= 22,35,217.49 / \text{say } 22,35,217.00 \text{ (Rs.)}$$

- **Net Present Value (after netting out market value if illegally mined material) = PV - D**

$$= 22,35,217 - 5,15,862.00$$

$$= 17,19,355/-$$

उपरोक्त तथ्यों की दृष्टिगत रखते हुए प्रश्नगत परियोजना के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु की गयी उपरोक्त गणना के सम्बन्ध में विधिक अभिमत प्राप्त किये जाने